

**FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):** (a) to (c) Under the modified arrangements for the Fourth Plan period, Central assistance would be given to the States for implementing the State Plans in the form of block grants for all heads of development. As such no proposals for schemes in the State Plans need be received by the Central Government. However, there are Centrally sponsored Health schemes for which specific assistance is given to the States. No specific proposals in regard to any such scheme has been received from the Madhya Pradesh Government.

**ELECTRICITY SHORTAGE IN MADHYA PRADESH**

**508. SHRI SWAISINGH SISO-DIA:** Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government are aware that there is a shortage of electricity in Madhya Pradesh;

(b) if so, what is the reaction of Government thereto; and

(c) the steps so far taken by Government to meet the shortage of electricity in that State?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD):** (a) There is no shortage of installed generating capacity in Madhya Pradesh for meeting the present power loads.

(b) and (c) Do not arise.

**GUARANTEES FOR LENDING BY NATIONALISED BANKS**

**509. SHRI THILLAI VILLALAN: SHRI S. SIVAPRAKASAM:**

Will the PRIME MINISTER be pleased to state:

(a) whether there is any new scheme under Government's consideration to give guarantees or insurance for small lending by nationalised banks to neglected sector; and

(b) if so, what are the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI):** (a) and (b) A Working Group which was appointed to draw up a scheme of guarantees for loans to be made by commercial banks to small people like small traders, small farmers, self-employed persons, etc. has just submitted its report. The report is still under consideration of Government.

**AGRICULTURAL REFINANCE CORPORATION**

**510. SHRI THILLAI VILLALAN:** Will the PRIME MINISTER be pleased to state:

(a) whether the Agricultural Refinance Corporation advanced any amount to any State Schemes during 1968-69 and 1969-70; and

(b) if so, what are the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI):** (a) and (b) The Agricultural Refinance Corporation gives financial assistance for schemes of agricultural development to eligible institutions, namely, Central Co-operative Land Development Banks, State Co-operative Banks and scheduled commercial banks which are its shareholders. Details of the assistance given during the year ending 30th June, 1969 and for the period 1st July, 1969 to 21st October, 1969 are given in the attached statements. [See Appendix LXX, Annexure No. 25 and 26.]

**CENTRAL LOANS WRITTEN OFF**

**511. SHRI Y. ADINARAYANA REDDY:** Will the Minister of IRRIGATION AND POWER be pleased to refer to the answer to Unstarred Question No. 386 given in the Rajya Sabha on the 6th May, 1969 and state what are the amounts of loans to different States written off by the Central Government so far which were advanced to them for flood control and control of water logging?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD):** No loans advanced to the State Governments for flood control and control of water logging have been written off as irrecoverable.